## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE

### LOK SABHA

# **UNSTARRED QUESTION NO.1697** TO BE ANSWERED ON THE 25<sup>TH</sup> NOVEMBER, 2016

# PAY PARITY BETWEEN MILITARY AND CIVILIAN PERSONNEL

1697. SHRI SULTAN AHMED: DR. KIRIT SOMAIYA: SHRIMATI RAKSHATAI KHADSE: SHRI VENKATESH BABU T.G.:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) whether the Government is aware of the disparities in the pay structure of the military and civilian personnel under the Seventh Central Pay Commission (CPC);

(b) if so, the details thereof;

(c) whether any high level panel / Committee is proposed to be set up by the Government to resolve the core anomalies in their pay structure; and

(d) if so, the details thereof and the time by which its report is likely to be submitted?

# ANSWERMINISTER OF STATE(DR. SUBHASH BHAMRE)IN THE MINISTRY OF DEFENCEरारायमं(डा. सुभाष भामरे)

The 7<sup>th</sup> Central Pay Commission (CPC), an expert body constituted (a) & (b): by the Government, gave its recommendations on emolument structure of government employees, including personnel belonging to Defence Forces, after due consultation with various stakeholders and thorough examination of various aspects involved. The Commission recommended separate Pay Matrix for Defence Forces after considering: (i)principles and philosophy adopted in devising the Pay Matrix for civilian employees; and (ii)some of the aspects in the rank structure unique to Defence Forces. The Government accepted the Commission's recommendations on Minimum Pay, Fitment Factor, Index of Rationalization, Pay Matrices and general recommendations on pay with certain exceptions in Defence Pay Matrix, namely, (i)revision of Index of Rationalization of Level 13A (Brigadier) from 2.57 to 2.67; and (ii)addition of three stages in Level 12A (Lt Colonel), three stages in Level 13 (Colonel), and two stages in Level 13A (Brigadier).

(c) & (d): As and when issues regarding anomalies in the pay of defence personnel are brought to notice, the same are examined by the Government, on case to case basis.

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